

**GOVERNMENT OF INDIA  
URBAN EMPLOYMENT AND POVERTY ALLEVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:2519  
ANSWERED ON:08.08.2000  
ILLEGAL PARKING  
RAGHUNATH JHA

**Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:**

to the reply given to USQ No.299 on 30.11.99 regarding illegal parking and state:

- (a) whether the information has since been collected;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in the matter?

**Answer**

MINISTER OF STATE FOR URBAN DEVELOPMENT & POVERTY ALLEVIATION ( SHRI BANDARU DATTATREYA )

(a): Yes, Sir.

(b)&(c): The DDA has reported that strict measures have been taken against the illegal parking contractors operating on parking sites at Nehru Place. A regular vigil is maintained, Immediate action is taken whenever any complaint is received. All the developed sites under jurisdiction of DDA are running on contract except one site which is run departmentally and the same is earmarked for multi-tier parking complex. MCD has completed the codal formalities for allotting the parking site at Nehru Place which falls within its jurisdiction.

MCD has reported that garbage of the area is removed daily and sanitation condition of the area is constantly reviewed. The jhuggi clusters in Nehru Place have been provided with the prescribed minimum civic amenities such as toilet complex, brick flooring and drains, Four number public toilets having 220 WC seats have been constructed for jhuggi dwellers. The arterial road from park Royal Hotel to DESU Office building has been recarpetted. In other portions of the road day to day repairs are carried out as per requirements. Unclaimed malba is also removed. MTNL Department has dug up some routes. For restoration of the same, two works have been awarded and are in progress. The repair of damaged steps leading from road to open court yards is taken up at regular intervals. No provision of public toilet has been made in the lay out Plan of Nehru Place Complex. Unauthorised squatters have been removed. The ineligible persons for Teh-bazari who had filed their appeals before Addl. Distt. & Session Judge appointed by the Hon'ble supreme Court of India in the matter of Shri Ganda Ram Versus MCD are presently squatting. The defective street lights/fittings are replaced/repared by DVB whenever noticed. Bulk water connections have been provided by Delhi Jal Board and further internal distribution of water is done by owners/occupants of the buildings.